

LOK SABHA
UNSTARRED QUESTION NO.4489
TO BE ANSWERED ON 22.03.2018

STATUTORY AUDIT OF HHEC

4489. SHRI V.PANNEERSELVAM;

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- (a) The details of guidelines/norms adopted by the Handicrafts and Handlooms Exports Corporation of India Limited (HHEC) in appointing statutory auditors:
- (b) The names and perks/fees being paid to the statutory auditors by HHEC during each of the last three years;
- (c) Whether statutory auditors have failed to point out in their reports, the amount payable to private entrepreneurs on account of business of import of bullion with HHEC since financial year 2014-15; and
- (d) If so, the reasons therefor and the action taken against the auditors for such lapses?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)
MINISTER OF STATE FOR TEXTILES
(SHRI AJAY TAMTA)

(a) & (b): Statutory auditors are appointed by the Office of the Comptroller and Auditor General of India under Section 139 of Companies Act 2013 for the audit of Handicrafts and Handlooms Exports Corporation of India Limited (HHEC). The details of perks and fees paid to the statutory auditors by HHEC are at **Annexure-1**.

(c): No, Madam, The amount payable to private enterprises on account of business of import of bullion has been duly accounted for in the books of accounts of HHEC.

(d): Does not arise.

Annexure-1.**The details of perks and fees paid to the statutory auditors by HHEC during the last three years.**

Year	Names of the Auditors	Perks/Fees Rs. In Lakhs
2014-15	(a)M/s. J. N. Mital & Co., CA (b) M/s. C.C. Dangi & Associates, CA (c)M/s. Venkatesh & Co. CA, & (d)M/s. Ghosal, Basu & Ray, CA	6.92
2015-16	(a)M/s. Bansal & Co., CA (b) M/s. C.C. Dangi & Associates, CA (c)M/s. TN Rajendran & Co.CA, & (d) M/s. Ghosal, Basu & Ray, CA	6.38
2016-17	(a)M/s. Bansal & Co., CA (b) M/s. S V Bhat & Associates, CA (c)M/s. Suchitra & Co., CA, & (d) M/s Ghosal, Basu & Ray, CA	6.43
	Total	19.73
